

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-382/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Abhipra Steel Tech Pvt Ltd.

.....**Applicant**

Vs.

P.K. Tubes & Fittings Pvt Ltd.

.....**Respondent**

Order delivered on 20.09.2018

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**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Saurabh Gupta, Adv.

For the Respondent : Mr. M. K. Sethi, Adv. with
Mr. Abhay Kumar, Adv.

ORDER

CA No. 76/2018, C-IV application is filed by the Operational Creditor stating that in the same application, being CA 76/2018 in CP No. IB 416(ND)/2018 memorandum of understanding is arrived at between the parties with respect to the present application under Section 9 where the applicant is Abhipra Steel Tech Pvt. Ltd. and the said memorandum of

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settlement shall stand as final settlement with respect to the present application also. An oral prayer has been made for allowing to withdraw the present application filed under Section 9 of Insolvency & Bankruptcy Code as the matter is settled. Prayer is allowed and the reply main application being IB-382/ND/2018 stands withdrawn. Application is disposed of as withdrawn.

—SID—

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**